

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORDERS OF THE BENCH**

**Date of Order: 28.09.2012**

**OA No. 695/2012**

Mr. P.N. Jatti, counsel for applicants.

Heard learned counsel appearing for the applicants.

2. By way of filing the present O.A., the applicants have prayed that by an appropriate order or direction, the respondents may be directed to retire the applicant no. 2 and allow the applicant no. 1 for employment, son of the applicant no. 2, as per rules.
3. Upon careful perusal of the pleadings as well as documents available on record, it appears that the applicants have filed representation only on yesterday i.e. on 27.09.2012 (Annexure A/6) before the respondents as in the similar set of OAs, we directed the respondents only on yesterday to consider and decide the representation of the applicants, therefore, the applicants have filed the present O.A.
4. Since the applicants have filed the representation before the respondents only on yesterday, the applicants were required to give a reasonable time to the respondents for deciding the same.
5. Be that as it may, in the interest of justice, it is expected from the respondents to decide the representation of the applicants dated 27.09.2012 (Annexure A/6) as per rules within a reasonable time.
6. However, if any prejudicial order against the interest of the applicants is passed by the respondents, the applicants will be at liberty to challenge the same by way of filing the substantive Original Application.
7. With these observations, the Original Application stands disposed of with no order as to costs.

*Anil Kumar*  
(ANIL KUMAR)  
MEMBER (A)

*K. S. Rathore*  
(JUSTICE K.S. RATHORE)  
MEMBER (J)